

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of February, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
15.2.2018 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	195/MP/2017	NRSSXXI	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff based competitive bidding for transmission services.
	2.	120/MP/2017	IWPA	Petition seeking relaxation of the CERC (Terms and Conditions for recognition and issuance of renewable Energy Certificate for renewable Energy Generation) Regulations,2010 and seeking directions against the Respondent, NLDC centre on the issue of Renewable Energy Certificate to Members of the Petitioner for FY-2016-17 and for future.
	3.	142/MP2017	NHPTLPL	Petition under Section 79(1) (c) and Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 and Regulations 111 to 113 (Inherent Powers) and Regulation 115 (Power To Remove Difficulties) of the CERC (Conduct of Business) Regulations, 1999 with respect to applicability of Reliability Support Charges on the petitioner in terms of the Order dated 16.5.2016 of the Commission in Petition No. 9 /MP/2016.
	4.	62/MP/2017	PGTL	Petition under Section 79(1) (c) and Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulations 111 – 113 (Inherent Powers) and Regulation 115 (Power To Remove Difficulties) of the CERC (Conduct of Business) Regulations, 1999 with respect to applicability of Reliability Support Charges on the petitioner in terms of the order dated 16.5.2016 of the Commission in Petition No. 9 /MP/ 2016.
	5.	166/TDL/2017	AEPL	Petition for grant of trading licence to Aalishan Energy Private Limited.
	6.	14/MP/2017	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station.
	7.	109/MP/2017	PTCL	Petition under Section 142 read with Section 79 (1) (f) and 79 (1) (c) of the Electricity Act, 2003 and Regulation 119 of the Conduct of Business Regulations 1999 in Petition No. 155/MP/2016.
	8.	239/MP/2016	ACB(I)L	Petition under section 79 (1) (b) and 79 (1) (f) to claim amounts to compensate the petitioner on account of the consequences of the occurrence of change in Law events.
	9.	248/MP/2016	KTL	Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
	10.	126/MP/2016	BALCO	Petition under 79(1)(b) and 79 (1)(f) for compensation on account of change in law events.
	11.	18/MP/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the petitioner and the respondents.
	12.	305/MP/2015 along with I.A.No.82/201 7	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the petitioner. (Interlocutory application seeking amendment in the Petition)

	13.	126/MP/2017	UHBVNL	Petition for declaration and direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana VidyutPrasaran Nigam Limited HVPNL.
	14.	68/MP/2017	DBPL	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.
	15.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	16.	162/MP/2017	KSKMPL	Petition under Section 79 (1) (c) (d) and (f) and other applicable provisions of the Electricity Act,2003 seeking directions against the respondent in relation to the medium term open Access for transfer of power from the Western Region to Northern Region.
	17.	222/MP/2017	KSKMPCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.
	18.	21/MP/2018	KSKMPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 seeking amendment of the tariff for supply of electricity by the petitioner to the respondent pursuant to the allocation of coal under the scheme for harnessing and allocating Koyala transparently in India (Shakti) to the petitioner.
For direction	19.	Diary No. 79 of 2018 (Petition No. 41/MP/ 2018)	GMRKEL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding (Competitive Bidding Guidelines).
	20.	190/MP/2016	GBHPPL	Petition under section 79(l) (c) and (f) of the Electricity Act,2003 read with Central Electricity Regulatory Commission (Grant of connectivity, long-term access in inter-State transmission and related matters) Regulations, 2009.
After the Board Corum: (1) Shri A.K. Singhal, Member (2) Shri A.S. Bakshi, Member (3) Dr. M.K. Iyer	21.	1/RP/2018	MPPMCL	Petition seeking rectification of the Order dated 12.10.2017 in Petition No.128/MP/2016 (On admission)
	22.	35/RP/2017	GUVNL	Petition for review of order dated 31.7.2017 in Petition No.154/MP/2015.
20.2.2018 Tuesday At 10.30 A.M. Generations Tariff Petitions	1.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2X660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.03.2019.
	2.	61/GT/2016	GMRKEL	Petition for determination of generation tariff for the period 1.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from (3 X 350 MW) Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.
	3.	196/GT/2016	DVC	Petition for approval of tariff for Bokaro-A TPS, Unit #1 (1 x500 MW) for the tariff period 2014-19.
	4.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project Sikkim.
	5.	23/GT/2017	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from anticipated DOCO of Unit No.1 to 31.3.2019.
	6.	128/GT/2017	NEEPCO	Petition for approval of tariff of Tripura Gas Based Power Plant (TGBP) 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019.
	7.	22/GT/2017	BBMB	Petition for determination of tariff of BBMB Generating Stations for the period 2014-19

	8.	16/TT/2017	BBMB	Determination of Tariff of BBMB Transmission systems & SLDC functions for the period 2014-19
	9.	165/GT/17	THDCIL	Petition for approval of generation tariff of Koteswar Hydroelectric Project (KHEP) (4 x 100 MW) for the period from 1.4.2011 to 31.3.2014.
	10.	74/GT/2017	KBUNL	Petition for approval of tariff for Muzaffarpur Thermal Power Station Stage-II (2x195 MW) from anticipated COD of Unit-I i.e. 25.3.2017 to 31.3.2019.
	11.	06/GT/2017	NHPC	Petition for determination of Tariff for the period 2014-19 in respect of Parbati-III Power Station.
	12.	07/GT/2017	NHPC	Petition for revision of generation tariff from 24.03.2014 to 31.3.2014 in respect of Parbati-III Power Station.
	13.	43/GT/2018	NHPC	Petition for approval of generation tariff of Kishanganga Hydroelectric Project (300 MW) for the period from 31.1.2018 (Anticipated COD of Unit 1&2) to 31.3.2019.
	14.	197/GT/2017	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 X 500 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 31.7.2017) to 31.3.2019.
	15.	199/GT/2017	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3x 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e. 25.7.2017 to 31.3.2019.
	16.	178/GT/2017	NTPC	Petition for approval of tariff osSolapur Super Thermal Power Station 92x 600 MW) for the period from anticipated date of commercial operation of the Unit (ie. 31.8.2017 to 31.3.2019).
	17.	170/GT/2017	RVPNL	Petition for approval of generation tariff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely JawaharSagarHydel Power station for the Financial year 2012-13 & 2013-14 .
	18.	171/GT/2017	RVPNL	Petition for approval of generation tariff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely RanaPratapSagarHydel Power station for the Financial year 2012-13 & 2013-14.
After the Board Corum: 1.Member (AKS) 2.Member(ASB) 3.Member(Dr.Iyer	19.	25/RP/2017	HESCL	Petition for review of order dated 24.3.2017 in Petition No.7/GT/2016 regarding approval of generation tariff of Udupi Thermal Power Station (1200 MW)
22.2.2018 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	224/MP/2017	NETC	Petition under Sections 79(1)(d) of the Electricity act, 2003 read with Regulations 54 and 55 of the CERC (terms and conditions of tariff) Regulations, 2014, seeking relaxation in the O&M Norms(<i>On admission</i>)
	2.	223/MP/2017	ENN ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by NLDC(<i>On admission</i>)
	3.	225/MP/2017	NEEPCO	Petition seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant(AGBPL). (<i>On admission</i>)
	4.	227/MP/2017	LAPL	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 directing Respondent No.1 to charge transmission charges commensurating to power being supplied from Unit-II of the Petitioner Power Project to respondent No.2 for onward supply to Respondent No3 i.e. 95 % of 300 MW and not entire 300 MW.(<i>On admission</i>)
	5.	229/MP/2017	NTPC	Adjudication of disputes between NTPC VidyutVyapar Nigam Limited and Power Company of Karnataka Limited related to the

			procurement of power pursuant to a Tariff Based Competitive Bid Process undertaken by the Power Company of Karnataka Limited(On admission)
6.	234/MP/2017	MPPMC	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan RajyaVidyutPrasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants) (On admission)
7.	236/MP/2017	DVC	Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL(On admission)
8.	237/MP/2017	SEL	Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 for seeking extension of time prescribed for implementation of the Central Electricity Regulatory Commissions Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC., and for seeking relief to specific provisions of the aforementioned Order. (On admission)
9.	238/MP/2017	DMTCL	Petition seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding guidelines.(Force Majeure events) (On admission)
10.	239/MP/2017	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Relaxation of the Station Heat Rate Norms of Vallur Thermal Power Station (3X500MW) for the period from 01.04.2014 to 31.03.2019. (On admission)
11.	254/MP/2017	BRPL	Petition for re-setting of the Rate of Late Payment Surcharge under Clause 45 of the Tariff Regulations 2014-19(On admission)
12.	257/MP/2017	SECIL	Petition for up gradation of Trading License from Category II to Category I on behalf of Solar Energy Corporation of India limited.
13.	95/MP/2017	WEPL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for substitution of Giriraj Renewable Private limited in place of Welspun Energy Private Limited)
14.	26/MP/2018	EP(MP)L	Petition seeking extension of time for interchange of infirm power for testing and full load trial operation of Unit-2 of the Mahan Generating station .

	15.	150/MP/2016	SJVNL	Petition for consideration of declared capacity of Nathpa,Jhakri Hydro PowerStation (6 x 250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6 x 68.67 MW) aggregating to 412 MW and in the matter of "The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.2.2016 and dated 22.4.2016 on the scheduling and declaration of the capacity of NathpaJhakri and Rampur Hydro Power Stations".
	16.	19/MP/2017	SJVNL	Petition for revision of the Declared Capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) of SJVN Limited on 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch Centre
For Direction	17.	97/MP/2017	APL	Petition invoking:- (a) Sections 79 and 63 of the Electricity Act, 2003; (b) Clauses 4.7 and 5.17 of the Competitive Bidding Guidelines; and (c) Article 13 read with Article 17 of the PPAs dated 07.08.2008 AND IN THE MATTER OF: Implementation of the Judgment dated 11.04.2017 passed by the Hon'ble Supreme Court in Civil Appeal No. 5399-5400 of 2016 and batch matters.
	18.	104/MP/2017	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana BijliVitrans Nigam Limited/ Dakshin Haryana BijliVitrans Nigam Limited and Adani Power Limited
After the Board Corum: 1.Member (AKS) 2.Member(ASB) 3.Member(Dr.Iyer)	19.	4/RP/2018 with IA.No.4/2018	RSTCL	Petition for review of order dated 27.6.2016 in Petition 419/MP/14.
26.2.2018 Monday At 10.30 A.M. Miscellaneous Petitions	1.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003
	2.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period
	3.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015 mandating compliance with revised environmental norms for thermal power stations.
27.2.2018 Tuesday At 10.30 A.M. Generation Tariff/Transmission on Tariff	1.	144/MP/2017	NLC	Petition seeking upward revision of the technical Minimum fixed for schedule of Operation of NLCIL lignite based generating stations (TPS I Expn, TPS-II Stage 1&2 TPS II Expn) and other related issues
	2.	99/MP/2017	PGCIL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) and (d) of the Electricity Act,2003 in relation to dispute arising under the Transmission Service Agreement dated 20.12.2013
	3.	240/GT/2017	KBUNL	Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x 110 MW) from 1.4.2014 to 31.3.2019
	4.	241/GT/2017	KBUNL	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the period from 15.10.2010 (COD) to 31.3.2014.
	5.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x 250 MW) from 1.4.2016 to 31.3.2019
	6.	251/GT/2017	UPCL	Petition for determination of tariff for the (2x600 MW) Thermal Power Plant for the period from 1.4.2014 to 31.3.2019.
	7.	15/GT/2018	NEEPCO	Petition for approval of tariff of Tuirial Hydro Electric Power Plant (2x30 MW) for the period from the Date of Commercial Operation to

			31.3.2019
8.	221/TT/2017	PTCUL	Petition for approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for tariff block 2014-19 period and Regulation 86 of CERC (Conduct of Business) Regulations, 1999.
9.	263/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and Regulation, 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined 8 Nos of assets under Transmission System for Phase-I Generation Projects in Orissa-Part-A in Eastern Region.
10.	264/TT/2017	PGCIL	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff of Asset (A): 400 kV Anta Bay at Kota Sub-Station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL) under "Northern Region System Strengthening Scheme-XXVII", for tariff block 2014-19 period in Northern Region.
11.	198/TT/2017	PGCIL	Determination of transmission tariff for Asset-I:800kV 3000MW HVDC POLE-III and LILO of BishwanathChariali Agra HVDC line for parallel operation of the HVDC station at Alipurduar, etc under the transmission system associated with transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
12.	215/TT/2017	RVPN	Determination of Tariff for the year 2017-18 in respect of RVPN owned transmission lines/system.
13.	27/RP/2017	NLC	Review of Commission's order dated 3.5.2017 in Petition No. 255/GT/2014 regarding approval of tariff of CFBC Technology based Barsingsar Thermal Power Plant (2 x 125 MW) of NLC Ltd for the period 2014-19
14.	36/RP/2017 along with I.A.No.64/2017	PGCIL	Petition for review of order dated 21.3.2016 in Petition No.142/TT/2014. Interlocutory application for condonation of delay in filing the review petition.
15.	33/RP/2017 along with I.A.No.60/2017	PGCIL	Petition for Review of the order dated 29.3.2016 in petition No.5/TT/2015 along with I.A. for condonation of delay in filing the review petition.
16.	34/RP/2017 along with I.A.No.61/2017	PGCIL	Petition for Review of the order dated 18.3.2016 in petition No.15/TT/2015 along with I.A. for condonation of delay in filing the review petition.
17.	37/RP/2017	PGCIL	Petition for Review of the order dated 29.2.2016 in petition No.225/TT/2015 along with I.A. for condonation of delay in filing the review petition.
18.	26/RP/2017 along with I.A. No.32/2017	PGCIL	Petition for Review of the order dated 24.02.2017 in petition No.85/TT/2015
19.	41/RP/2017	PGCIL	Petition for review of the order dated 7.9.2017 in Petition No. 213/TT/2016. (On Admission)
20.	42/RP/2017	PGCIL	Petition for review of order dated 18.9.2017 in Petition No. 218/TT/2016.
21.	43/RP/2017	PGCIL	Petition for review of order dated 31.8.2017 in Petition No. 67/TT/2015.

	22.	45/RP/2017	PGCIL	Petition for review of order dated 20.9.2017 in Petition No. 272/TT/2015.
	23.	46/RP/2017	PGCIL	Petition for review of order dated 20.9.2017 in Petition No. 227/TT/2014.
	24.	44/RP/2017 alongwith I.A.No.74/201 7	PGCIL	Petition for review of order dated 6.7.2017 in Petition No. 103/MP/2017. (Interlocutory application for condonation of delay in filing the review Petition)

(T.D.Pant)
Dy.Chief (Legal)
22.2.2018